

three organised sector units. Their name, licensed capacity and produc -

tion during the last three years is given below: —

(Figures in tonnes)

Sl. No.	Name of the Unit	Licensed capacity	Production		
			1982-83	1983-84	1984-85
1	M/s. Uni-Sankyo	5 tonnes	0.07	0.21	0.70
2	M/s. Standard Organics	N.A.	1.79	4.72	1.72
3	M/s. Indo Pharma	N.A.	Nil	Nil	0.19
			1.86	4.93	2.61

(b) For the bulk drug Pyrazinamide, a price of Rs. 1273.55 per kg. was fixed on 12th May, 1981 under Drugs (Prices Control) Order, 1979. For formulations a leader price of Rs. 15.30 for a pack of 10 tablets strip, each tablet containing 500 mg. of Pyrazinamide, was notified on 22nd July, 1981 under the said order. As regards other formulations, separate prices have been fixed for individual units covered under Drugs (Prices Control) Order, 1979.

(e) No reports of any unilateral increase in prices of Pyrazinamide formulations have been received.

(d) and (e) There are other packs of Pyrazinamide also. These packs have strength of 750 mg- per tablet or 1 gm. per tablet. No leader price have been notified for these packs. Prices have been fixed for individual manufacturers will 60 per cent mark-up on the ex-factory cost. Such prices have been fixed only for units covered under the Drugs (Prices control) Order, 1979. In respect of units which are exempt from price control on account

of their turnover being less than Rs. 50 lakhs, provisions of paragraph 13 and 14 are not applicable. Price exempted unit can, therefore sell the category III formulations other than, those for which leader price is notified at their own price. No increase in the price of Pyrazinamide 750 mg. per tablets is equal to 10s strip have been allowed during the past two years.

Sale of Bajaj and Priya scooters in black market

*192. SHRI SURESH PACHOURI:

SHRI J. P. GOYAL:

Will the Minister of INDUSTRY AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that 'Priya' and 'Bajaj' scooters are being openly sold in the black market;

(b) whether it is also a fact that most of the persons who book these scooters sell these in black at the time of taking their delivery;

(c) whether it is proposed to scrutinise the booking of scooters to find out whether the booking has been made by genuine persons; and

(d) what measures are proposed to be taken to ensure that the persons who get scooter, booked keep the same for their own use and do not transfer it to other persons and what penalty is proposed to be imposed against the persons found guilty of violating the said provisions?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS (SHRI ARIF MOHD. KHAN): (a) Although possibilities of some such transactions cannot be ruled out, there is no specific information regarding this with the Government.

(b) and (c) No, Sir.

(d) There is a ban on resale of motorised two-wheelers including scooters within two years of the first purchase under the two-wheeler Vehicles (Restriction on Resale) Order, 1981. The State transport authorities do not register transfer of these vehicles within the stipulated period of two years unless permission has been given by the Controller for such transfer. Simultaneously Government has taken several steps to improve availability of good quality two wheelers to meet projected demands.

Price Control of Drugs

*193. SHRI BHAGATRAM MANHAR:

SHRIMATI MAIMOONA SULTAN: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to refer to the answer to Unstarred Question 23*3 given in the Rajya Sabha on the 18th March, 1985 and state:

(a) whether it is a fact that the price control of drugs recommended by National Drugs and Pharmaceutical Development Council is not based on therapeutic groups;

(to) whether it is also a fact that the working group on pricing recommended for price control on therapeutic groups;

(c) if so, how NDPDC have recommended price control on individual drugs and what are the basis of such recommendation;

(d) how the objective of providing medicines at reasonable price can be achieved by controlling the price of individual drugs; and

(e) the names of the drugs which presently fall under the Second Schedule of category III therapeutic-wise of the existing Drugs Price Control Order, 1979 which have been recommended by NDPDC for price de-control?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI VEERENDRA FATIL): (a) to (c) The final recommendations of the National Drugs and Pharmaceutical Development Council have evolved through detailed examination in different Working Groups and subsequent evaluation, integration and consolidation undertaken by the Steering Committee of the NDPDC. The list of 95 priority drugs (list already furnished in answer to Unstarred Question No. 130 answered on 21st January, 1985 has been finally recommended for price control based on assessment of Medical expert members of the NDPDC.

(d) The objective which the NDPDC has kept in view in recommending smaller basket for price control is to ensure abundant supply of life saving and mass consumption drugs.

(e) According to the recommendation of the NDPDC, all the drugs listed in First and Second Schedule to the Drugs Prices Control Order, 1979, except 95 priority drugs recommended by it, would not be in the basket of price control.